

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 218/2005
OA NO. 2921/2003

This the 28th day of June, 2005

HON'BLE MR. JUSTICE M.A. KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.NAIK, MEMBER (A)

Pramod Kumar
S/o Sh. Harpal Singh
EDDA/EDMC Basantpur Sainthil,
R/o V.P.O. Basantpur Sainthil,
Murad Nagar, Ghaziabad. UP.

(By Advocate: Sh. Ravi Kant Jain)

Versus

1. Sh. V.P.Singh
Asstt. Post Master,
North Sub-Division,
Post Office Ghaziabad. U.P.
2. Sh. Vinod Kumar Verma,
Senior Post Master,
North Sub-Division,
Post Office Ghaziabad, U.P.

(By Advocate: Sh. S.M.Arif)

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Counsel for respondents has stated that the order of the Tribunal has been complied with and that the compliance affidavit has already been filed. Counsel for applicant agrees to it and does not press the CP.

2. In view of the facts and circumstances of the case, we do not think it proper to proceed in the matter further. Accordingly, CP is dismissed. Notices are discharged.

Naik
(S.K. NAIK)
Member (A)
'sd'

M.A. Khan
(M.A. KHAN)
Vice Chairman (J)